



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 24. CUTTACK, FRIDAY, JUNE 4, 1937.

 *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the
Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATION.

The 27th May 1937.

No. 2123—La-40-R.—DECLARATION.—
Whereas it appears to the Government of
Orissa that land is required to be taken by
Government at the public expense for a
public purpose, viz., for diversion of Machgan
Canal at the 6th and 7th mile in the village of
Madhyasasan, pargana Hariharpur, zila
Cuttack, it is hereby declared that for the
above purpose 8 pieces of land measuring,
more or less, 20·98 acres, bounded on the—

Block A—area 0·13 acre.

North—By part of plot no. 220,

East—By plot no. 222,

South—By plot no. 221,

West—By plot no. 218;

Block B—area 0·58 acre.

North—By part of plots nos. 229, 227, 226
and 1176 and plot no. 1187,

East—By plots nos. 1175 and 1174,

South—By plot no. 1190,

West—By plots nos. 224, 1181, 1183, 1185,
1187 and 223;

Block C—area 6·68 acres.

North—By part of plots nos. 425, 430, 435,
438, 653, 794, 799, 785, 784, 783,
779, 777, 772, 822, 765, 764, 834,
835, 837, 839, 843, 845, 847 and
plots nos. 429, 786 and 846,

East—By part of plot nos. 835, 837, 839,
843, 845 and 847 and plot no. 846,

South—By part of plots nos. 798, 800, 801,
805, 811, 809, 1161, 1159, 826,
1158, 1157 and the land to be
acquired in Block D,

West—By plot no. 236 and part of plots
nos. 1158 and 1157;

Block D—area 7.58 acres.

North—By the land to be acquired in Block C,

East—By part of plots nos. 851, 861, 867, 866, 868, 1007, 1006, 1005, 1002, 1001, 978, 1028, 1042, 1045, 1046, 1049, 1051, 1061, 1062, 1063, 1064, 1122, 1065, 1112, 1066, 1108, 1083, 1103, 1102, 1100, 1099, 1097, 1093, 1095 and 1094 and plots nos. 850, 1000, 997, 1111 and 1098,

South—By plots nos. 1171 and 3553,

West—By part of plots nos. 1157, 857, 858, 1146, 1145, 1144, 1143, 1142, 1016, 1017, 1018, 1023, 1024, 1016, 1037, 1042, 1.28, 1118, 1112 and 1116;

Block E—area 0.72 acre.

North—By plot no. 1298,

East—By plots nos. 3546, 3547, 3544 and 3500,

South and West—By part of plots nos. 3561, 3487, 3491, 3492, 3493, 3494, 3495, 3496, 3482 and 3518;

Block F—area 0.52 acre.

North—By plots nos. 1299 and 1326,

East—By plot no. 1301,

South—By part of plots nos. 3448, 3449 and 3450,

West—By plot no. 3500 and part of plot no. 3450;

Block G—area 3.30 acres.

North—By plots nos. 1301 and 1302,

East—By part of plots nos. 1317, 1314, 1311, 1319, 3440, 3365, 3364, 3366, 3367 and 3368,

South—By plots nos. 3439 and 3522,

West—By plots nos. 1301, 3444, 3439 and 3522 and part of plots nos. 1306, 1307, 1308 and 3443;

Block H—area 1.47 acres.

(For replacing Gocher land.)

North—By plots nos. 3183, 3180 and 3100,

East—By plots nos. 3100, 3169 and 3171,

South—By plot no. 3205,

West—By plots nos. 3183, 3188, 3189, 3190, 3192 and 3196;

are required within the aforesaid village of Madhyasasan.

This declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Irrigation Branch, Cuttack, or in that of the Executive Engineer, Mahanadi Division, Cuttack.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

EDUCATION, HEALTH AND LOCAL SELF-GOVT. DEPARTMENT.

NOTIFICATION.

The 24th May 1937.

No. 4023—150/37-L.S.-G.—The following draft of certain rules regarding the term of office of the members and the Chairman of the Standing Committee for Rural Development of the Ganjam District Board and the powers of control and revision of the district board over the Standing Committee, which the Governor of Orissa proposes to make, in exercise of the powers conferred by clauses (iii) and (v) of sub-section (5) of section 27-A and clause (a) of sub-section (2) of section 199 of the Madras Local Boards Act, 1920 (Madras Act XIV of 1920), is hereby published, as required by clause (a) of section 200 of the said Act, for general information.

Notice is hereby given that the draft will be further proceeded with after six weeks from the date of publication of this notification and that any objection or suggestion which may be received with respect thereto before the expiry of the period aforesaid will be considered by the Governor of Orissa.

DRAFT RULES.

1. (1) A member of the Ganjam District Board elected to be a member of the Standing Committee for Rural Development shall hold office as such, unless he sooner resigns, until his term of office as a member of the district board expires or he otherwise ceases to be such member:

Provided that such member shall be deemed to have vacated his office on the Committee as an elected member on his being elected as president of the district board and consequently becoming an ex-officio member of the Committee.

(2) A member of the Standing Committee who is not a member of the district board shall, unless he sooner resigns, hold office until the date on which the term of office of the persons who are members of the district board at the time of his election expires by efflux of time:

Provided that such member shall be deemed to have vacated his office on the Committee on his becoming a member of the district board.

(3) The Chairman of the Standing Committee shall hold office as such, unless he sooner resigns—

(a) in case he is the president of the district board, so long as he continues to be president; and

(b) in case he is a member of the district board not being the president, until his term of office as a member of the district board expires or he otherwise ceases to be such member.

2. No expenditure or financial commitment shall be incurred by the Standing Committee unless sufficient funds therefor are provided in the sanctioned budget of the district board.

3. No resolution of the Standing Committee involving any expenditure or financial commitment exceeding Rs. 1,000 shall be acted upon without the approval of the district board:

Provided that nothing contained in this rule shall be deemed to give any authority to the Standing Committee to incur expenditure on any service which has not been provided for in the sanctioned budget of the district board.

By order of the Governor,
E. R. WOOD,
Secretary to Government.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATION.

The 27th May 1937.

No. 4694—IF-5/37-Com.—The following draft of a rule which the Government of Orissa propose to make in exercise of the

powers conferred by sub-section (4) of section 33 of the Factories Act, 1934 (XXV of 1934), is published as required by section 79 of the said Act for the information of all persons likely to be affected thereby, and notice is hereby given that the draft will be taken into consideration on or after the 1st September 1937.

Any objection or suggestions which may be received in respect of the draft before the date specified will be considered by the Government of Orissa.

DRAFT RULE.

The Hazardous Occupations (Lead) Rules, 1935, published with the Government of India (Department of Industries and Labour) notification no. L-3050, dated the 19th February 1935, are hereby rescinded.

By order of the Governor,
C. G. NAIR,
Secretary to Government.

PUBLIC WORKS DEPARTMENT.

NOTIFICATION.

The 29th May 1937.

No. 5811—VIA-6/37-E.—In partial modification of para. 3 of Public Works Department notification no. 2, dated the 1st April 1936, published at page 25, Part III of the *Orissa Gazette*, dated the 1st April 1936, the Southern Division which is at present under the direct control of the Chief Engineer, Orissa, is transferred to the control of the Superintending Engineer, Orissa Circle, with effect from the 1st June 1937.

By order of the Governor,
A. VIPAN,
Secretary to Government.

GOVERNMENT SECURITIES.

The following list of Government securities, etc., in the custody of the Reserve Bank of India, Calcutta, on the 31st December 1936, deposited under Article 80 (a) of the Government Securities Manual, 2nd Edition, by the Civil Officers *in Orissa*, is published for the information of officers concerned. *Any discrepancy or error in the list should be brought to notice promptly.*

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				1906-07.	1941.	1951-54.	1842-43.	1854-55.	1865.
33	2288 (c) 8	President, District Board, Ganjam.	T. Sivaramya Pantulu Garu for Chatram.
34	2288(c) 4 (1)	President, District Board, Ganjam and the Raja of Khallikoto Attagada and Biridi Estates, Ganjam.	Khallikote College, Berhampur.	1,00,000
35	2888(c) 5 (1)	Commissioner, Municipal Council, Berhampur.	Municipal Provident Fund Institution, Berhampur.	2,100
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OFFICE OF THE RESERVE BANK OF INDIA, CALCUTTA :

The 1st June 1937.

Loan.			4% Loan.		4½% Loan.	5% Loan.			5½% Loan.	Punjab Bonds.	U. P. Loan.	6½% Bomb. Dev. Loan.	De-bon-tures.	2½% Loan 1948-52.	Total.
1870.	1900-01.	1947-50.	1943.	1960-70.	1955-60.	1939-44.	1940-43.	1945-55.	1938-40.	4% Loan 1948.	5% 1944.				
...	1,100	1,100
...	1,00,000
...	2,100
...	1,400
...	51,300	51,300
...	55,800	...	8,300	71,800
...	1,200	10,700	25,200
...	22,500
...	12,000	28,500
...	10,000
...	500	600
...	31,000	31,000
5,000	10,000	40,000
...	50,000
...	1,00,000
...	200	200
...	10,000
...	2,04,600

R. A. B. ALLAN,
 • Manager.